

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 31

IA 812/2023 in C.P. (IB)/1807(MB)2018

CORAM:

SH. PRABHAT KUMAR
HON'BLE MEMBER (T)

SH. H. V. SUBBA RAO
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **10.03.2023**

NAME OF THE PARTIES: - **BANK OF BARODA**
vs.
TOPWORTH URJA & METALS LIMITED

Appearance (via video-conference):

For the Applicant – IA 812 : Akanksha Agrawal a/w Nadeem
Shama i/b Thakordas &
Madgavkar
For the Respondent : None present

Section 60(5) u/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Due to paucity of time, the matter could not be taken up today. Accordingly, list this matter on Board on 02.05.2023, for further consideration and hearing.

Sd/-

PRABHAT KUMAR
Member (Technical)

Sd/-

H. V. SUBBA RAO
Member (Judicial)

10.03.2023
Vedant